

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613

IB-2158(ND)/2019

IA/4659/2020, IA/2816/2023, IA/3242/2023, IA/4329/2023,
IA/6130/2023, IA/1610/2024

IN THE MATTER OF:

Mr. Arun Kumar Goel

...PETITIONER

Vs.

M/s. HI Tech Grain Processing Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Liquidator

:Mr. Abhishek Anand, Mr. Karan
Kohli, Ms. Palak Kalra, Advs.

For the Respondent/Corporate Debtor

:Adv Diwaker Goel in IA/
4659/2020. Mr. Mohit Nandwani
in IA/3242/2023. Adv. Sorash
Dahiya, Adv. Khushboo
Aggarwal, in IA/2816/2023 and
for Applicant in IA/1610/2024

ORDER

IA/2816/2023

Ld. Counsel on behalf of the Applicant/Liquidator and Ld. Counsel on behalf of the non-Applicant are present and submitted that in terms of order dated 04.06.2024 they have filed their written submissions, however, the written submission of none of the parties are available on the e-portal.

Ld. Counsel on both sides may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **21.08.2024.**

IA/4659/2020

Pleadings are complete. Ld. Counsel on behalf of the non-Applicant is present and submitted that in terms of order dated 04.06.2024 they have deposited the cost in the Prime Minister National Relief Fund and have filed the proof of payment. However, the proof of payment is not reflected on the e-portal. List the matter for argument on **21.08.2024**.

IA/3242/2023

Ld. Counsel on behalf of the both the sides are present. Pleadings are complete. List the matter for argument on **21.08.2024**.

IA/4329/2023

Ld. Counsel on behalf of the Applicant is present. Respondent/Income Tax Department was already set *ex parte* on 04.06.2024, list the matter on **21.08.2024**.

IA/6130/2023

Ld. Counsel on behalf of the Applicant is present and submitted that with the passage of time this application has become infructuous. The same is **dismissed** as infructuous.

IA/1610/2024

Heard the Ld. Counsel on behalf of both the sides. Both the sides may file the written submissions along with judicial decisions, if any. List the matter on **21.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)